

the members of the staff of the Employees Provident Fund Organisation throughout India; and

(b) if so, the reasons therefor?

The Deputy Minister of Labour (Shri Abid Ali): (a) Yes; while the Central Office and the Delhi Regional Office follow Central Scales, the Regional offices follow State Scales

(b) The Employees Provident Fund Scheme visualised decentralisation of the Employees' Provident Fund administration. In view of this, State scales were adopted in respect of the regional offices.

**CALLING ATTENTION TO MATTER
OF URGENT PUBLIC IMPORTANCE**

TATANAGAR TRAIN COLLISION

12 hrs.

Shri Tantis (Sikar) Sir, Under Rule 197 of the Rules of Procedure, I beg to call the attention of the Minister of Railways to the following matter of urgent public importance and I request that he may take a statement thereon —

"Tatanagar Train collision on the night of the 23rd July, 1957"

The Minister of Railways (Shri Jagjivan Ram): Sir, in continuation of the statement I made yesterday with regard to the collision that took place on the night of 23-7-57 just outside the Down outer signal of Tatanagar between Gua-Tata passenger and 304 Down Hazaribagh-Ranchi-Howrah Express running on the Adityapur-Tatanagar section, the latest information shows that a total of 60 passengers were injured, out of whom five were seriously injured. In addition to the relief train from Chakradharpur, the District Headquarters, which arrived the site of the accident at 0-20 hours on 24-7-57, a special train with the General Manager and other principal officers arriv-

ed at the site of the accident at 9-15 hours.

Three Railway Doctors from Tatanagar reached the site of the accident immediately and attended to all the 55 cases of minor injuries. First aid was also given to the five serious cases, of whom three were Government servants on duty with the trains and two were passengers. Out of these five serious cases, four were sent to the hospital, all of whom are doing very well and the fifth passenger was allowed to go away at his own request after the necessary medical aid on the spot.

The approximate damage to railway property was Rs 11,000.

The section over which the train was running is fully interlocked. The Driver of 304 Down Express has stated that the headlight of the train engine was burning at that time. The exact cause of the collision is under enquiry by the Government Inspector of Railways, who has started his statutory enquiry at Tatanagar on the 24th instant, which is still continuing. Normal double line working has been introduced at 11 15 hours on 24-7-57

**FOREIGN EXCHANGE REGULATION
(AMENDMENT) BILL***

The Deputy Minister of Finance (Shri B. E. Bhagat): 'Sir, I beg to move for leave to introduce a Bill further to amend the Foreign Exchange Regulation Act, 1947'

Mr Speaker The question is

"That leave be granted to introduce a Bill further to amend the Foreign Exchange Regulation Act, 1947"

The motion was adopted.

Shri B. E. Bhagat: Sir, I introduce the Bill